

PS

IN THE CENTRAL ADMINISTRATIVE TRIBUNA: HYDERABAD BENCH  
AT HYDERABAD

OA.1425/96

dt.12-12-96

Between

N. Thirupathamma : Applicant

and

1. Union of India, rep. by  
Secretary  
Ministry of Railways  
Railway Board, New Delhi

2. General Manager  
SC Rly., Railnilayam  
Secunderabad

3. Divnl. Rly. Manager  
SC Rly., Vijayawada : Respondents

Counsel for the applicant : J.M. Naidu  
Advocate

Counsel for the respondents : K. Siva Reddy  
SC for Railways

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)  
*g/m*

## Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn)

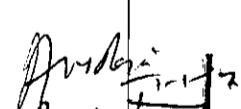
Heard Sri J.M. Naidu, learned counsel for the applicant and Sri K. Siva Reddy for the respondents.

2. It is seen that the matter regarding compassionate appointment of the applicant was forwarded with full details to the Railway Board as seen from the Annexure-IV to this OA. All that is required in this case is that the request should be considered on merits and suitable decision conveyed to the applicant if the same has already not been done. This may be done within 90 days of the receipt of copy of this order. A copy of this OA may be sent alongwith this order to the Respondents.

3. The OA is disposed of.

  
(H. Rajendra Prasad)  
Member (Admn.)

Dated : December 12, 96  
Dictated in Open Court

  
Deputy Registrar (CC.)

sk

O.A.1425/96

To

1. The Secretary, Union of India,  
Ministry of Railways, Railway Board,  
New Delhi.
2. The General Manager, SC Rlys,  
Railnilayam, Secunderabad.
3. The Divisional Railway Manager,  
SC Rly, Vijayawada.
4. One copy to Mr. J. M. Naidu, Advocate, CAT. Hyd.
5. One copy to Mr. K. Siva Reddy, SC for Rlys, CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

from Mr. H. N. Naidu (n) A  
pvm.

21/1/97

I COURT

TYED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD  
MEMBER (ADMN)

Dated: 12-12-1997

~~ORDER~~ JUDGMENT

M.A./R.A/C.A. NO.

in

O.A.NO.

1425/96

T.A.No.

(W.P.)

Admitted and Interim Directions  
Issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.

*aw o/copy No Spale Copy*

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
DESPATCH

10 JAN 1997

HYDERABAD BENCH